

- (5) A copy of the Admission as Advocates (Training and Examination) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 4101 in Gazette of India dated the 30th December, 1970, under sub-section (5) of section 49A of the Advocates Act, 1961. [*Placed in Library. See No. LT-47/71.*]
- (6) A copy of Notification No. S.O. 360 (Hindi and English versions) published in Gazette of India dated the 19th January, 1971 containing Order in respect of the delimitation of Parliamentary Constituencies in the State of Himachal Pradesh, under sub-section (5) of section 17 of the State of Himachal Pradesh Act, 1970. [*Placed in Library. See No. LT-48/71.*]

**Railway Accidents (Compensation)
(Amendment) Rules**

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR) :
Sir, on behalf of Shri Hanumanthaiya, I
beg to lay on the Table :

- (1) A copy of the Railway Accidents (Compensation) (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 3768 in Gazette of India dated the 19th November, 1970, under sub-section (3) of section 82J of the Indian Railways Act, 1890. [*Placed in Library. See No. LT-49/71.*]
- (2) A statement showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT-50/71.*]

12.22 hrs.

ELECTION TO COMMITTEE

Indian Council of Agricultural Research

THE MINISTER OF STATE IN THE
MINISTRY OF FOOD AND AGRICUL-

TURE (SHRI ANNASAHIB SHINDE) :
I beg to move :

“That in pursuance of Rule 3(13) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for the term commencing from the date of election subject to the other provisions of the said rules.”

MR. SPEAKER: The question is :

“That in pursuance of Rule 3(13) of Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for the term commencing from the date of election subject to the other provisions of the said rules.”

The motion was adopted.

12.23 hrs.

**STATE OF HIMACHAL PRADESH
(AMENDMENT) BILL***

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND
MINISTER OF STATE, DEPTT. OF
ELECTRONICS, DEPTT. OF ATOMIC
ENERGY AND DEPTT. OF SCIENCE
AND TECHNOLOGY (SHRI K. C.
PANT) : Sir, I beg to move for leave to
introduce a Bill to amend the State of
Himachal Pradesh Act, 1970.

MR. SPEAKER : The question is :

“That leave be granted to introduce
a Bill to amend the State of Himachal
Pradesh Act, 1970.”

The motion was adopted.

SHRI K. C. PANT : Sir, I introduce
the Bill.

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 30.3.71.